



2026:AHC:20586

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 40262 of 2025

Ram Prakash Pal

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Sudhanshu Srivastava, Tanya Makker
Counsel for Opposite Party(s) : G.A.

Court No. - 49

HON'BLE AJAY BHANOT, J.

This is the second bail application.

Heard Ms. Tanya Makker, learned counsel for the applicant and learned AGA for the State.

By means of this bail application the applicant has prayed to be enlarged on bail in Case Crime No. 73 of 2024 (S.T. No.1169 of 2024) under Sections 147, 148, 149, 302, 323, 324 I.P.C. at Police Station-Ghazipur, District-Fatehpur. The applicant is in jail since 08.04.2024.

The first bail application of the applicant was rejected by this Court on 06.11.2024.

The trial is on foot. The eye witnesses are yet to be examined. At this stage, no fresh ground for bail is made out.

Without going into the merits of the case, the bail application is dismissed.

Ms. Tanya Makker, learned counsel for the applicant submits that the trial is moving at a snail's pace and the directions of this Court contained in the order dated 06.11.2024 have not been complied with. If that be the case, non compliance of directions of this Court by the trial court is a matter of grave concern which the learned District Judge as well as learned trial court has to examine.

Learned District Judge, Fatehpur as well as learned trial court, Fatehpur shall ensure that the directions of this Court in Criminal Misc. Bail Application No.36064 of 2024 by order dated 06.11.2024 to conclude the trial in an expeditious time frame as per law are strictly complied with.

(Ajay Bhanot,J.)

January 29, 2026
Ashish Tripathi